

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH


FAO No. 2664 of 2001

Baljinder Kaur and others Appellants
V/s
Jagjit Singh and others Respondents

- 1. Jagjit Singh S/o Surmukh Singh R/o H.No. 344, Phase-IV, SAS Nagar Mohali, District Ropar. (Driver of Maruti Car No. CH-01V-0166).**
- 2. Surmukh Singh R/o H.No. 3332, Sector 27-D, Chandigarh. (Owner of Maruti Car No. CH-01V-0166).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **11.05.2021(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 24th Feb of 2021.


Superintendent (Judl.),
For Registrar (Judicial)

